

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

O.A.N. 810/92

Khalifa Prasad.....

.....Applicant

Versus

Union of India and others..

.....Respondents.

Hon'ble Mr. Justice S.K. Dhaon, V.C.

(By Hon'ble, Mr. Justice S.K. Dhaon, V.C.)

In this application, the dispute is with respect to the allotment of an accommodation.

2. The case set up by the applicant in this Tribunal is this. The applicant is senior to Hari Narain Yadav, the respondent no.4. He is in^a higher grade than Hari Ya. av. Under the relevant rules, he was entitled to be allotted the accommodation in question in preference to the respondent no.4. However, the ~~authority~~ concerned has passed an order of allotment in favour of the respondent no.4.

3. Admittedly the applicant has preferred an appeal which is pending since 14.2.92. In this appeal, the order of allotment passed in favour of the respondent no.4 on 13.1.92 is under challenge. The appeal ^{to be} ~~was~~ disposed of by the respondent no.2, The Director General, Factory Advice Service and Labour Institute.

4. The respondent no.2 shall dispose of the appeal of the applicant on merits and according to law with a speaking order after taking into consideration the case set up by the applicant and also the relevant rules. He shall do so within a period of 2 months from the date of the receipt of a certified copy of this order from the applicant. The applicant is permitted to transmit a certified copy of this order to the respondent no.2 under registered post acknowledgement due.

5. With these directions this application is disposed of finally.

Dated: Allahabad
3rd July, 1992

(AR)

S.K. Dhaon
V.C.